

HARYANA VIDHAN SABHA

II SESSION

BULLETIN NO. 6
Friday, the 12th March, 2010

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 12th March, 2010 from 10.00 A.M. to 2.35 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	11	1	-	35

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: Nil

II. NOTICES OF CALLING ATTENTION MOTIONS

(i) When enquired, the Speaker informed the House that he had received a Calling Attention Notice from Shri Ram Pal Majra, MLA, regarding not giving the declared bonus on paddy to the farmers in the State and the same has been disallowed.

(ii) When enquired, the Speaker informed the House that he had received a Calling Attention Notice from Shri Anil Vij regarding excise free zones in the State and the same has been sent to the Government for comments.

III. NOTICE OF ALLEGED BREACH OF PRIVILEGE AGAINST SHRI OM PRAKASH CHAUTALA, M.L.A.

Shri Kuldeep Sharma, a Member from the Treasury Benches raised the question of alleged breach of privilege against Shri Om Prakash Chautala, M.L.A. for making false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made wilfully, deliberately and knowingly by Shri Om Prakash Chautala thereby misleading the House and amounting to committing the contempt of the House/Breach of Privilege.

The Speaker gave his consent to the raising of question of alleged breach of privilege and held the matter proposed to be discussed is in order and asked the

Hon'ble Member to ask for leave to raise the question of alleged breach of privilege.

On the motion moved by Shri Kuldeep Sharma, a Member from the Treasury Benches for leave to raise the question of alleged breach of privilege, the Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 15, the Speaker declared that the leave was granted.

Thereafter, Shri Kuldeep Sharma, M.L.A. moved -

“That the matter of making false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made wilfully, deliberately and knowingly by Shri Om Prakash Chautala thereby misleading the House and amounting to committing the contempt of the House/Breach of Privilege by him, be referred to the Committee of Privileges for examination and report by the first sitting of the next Session”.

The motion was put and carried.

IV. WALKOUT

All the Members of the Indian National Lok Dal and Shiromani Akali Dal, present in the House staged a walkout against referring the matter of alleged breach of privilege against Shri Om Prakash Chautala, to the Committee of Privileges

V. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 270 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2010-2011 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2010-2011, keeping in view the proportionate strength of various parties/groups in the House.

The motion was put and carried.

VI. DISCUSSION ON PRIVILEGE ISSUE AGAINST SHRI OM PRAKASH CHAUTALA,MLA

After passing of the motion of alleged breach of privilege against Shri Om Prakash Chautala,MLA Dr. Raghuvir Singh Kadian, M.L.A., requested the Speaker to allow Shri Kuldeep Sharma, M.L.A. to speak on the privilege issue so that the House must know on what grounds the privilege motion has been brought against Shri Om Prakash Chautala, M.L.A. The Speaker then allowed Shri Kuldeep Sharma, to speak and he spoke for 4 minutes.

VII. WALKOUT

During the speech of Shri Kuldeep Sharma on the issue of alleged breach of privilege, Shri Ashok Arora, M.L.A., raised a point that motion of alleged breach of privilege against Shri Om Prakash Chautala has already been passed and no discussion can take place on this issue at this stage. When the Speaker did not pay any heed to his request then all the Members of the Indian National Lok Dal and Shiromani Akali Dal present in the House staged a walkout as a protest against again taking up the matter of alleged breach of privilege against Shri Om Prakash Chautala, M.L.A..

VIII. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET

General discussion on the Budget Estimates for the year 2010-2011 was resumed.

Prof. Sampat Singh, a Member from the Treasury Benches, who had spoken for 15 minutes and was still in possession of the House when it was adjourned, resumed his speech and spoke for 32 minutes.

Shri Kuldeep Sharma, Smt. Kiran Chaudhary, Rao Dan Singh, Shri Raj Pal Singh and Shri Sri Krishan Hooda, Members from the Treasury Benches spoke for 47, 25, 13, 22 and 7, minutes respectively.

Shri Ashok Kumar Arora, a Member of Indian National Lok Dal, also spoke for 27 minutes.

Shri Anil Vij, a Member of Bhartiya Janata Party, also spoke for 25 minutes.

IX. WALKOUT

During the general discussion on Budget, Shri Anil Vij, a Member of Bhartiya Janata Party staged a walk out as a protest against not giving him sufficient time to speak on the Budget.

X. EXTENSION OF SITTING

- (i) The Speaker with the sense of the House, extended the time of the sitting at 1.59 P.M. for half an hour.
- (ii) The Speaker with the sense of the House, extended the time of the sitting at 2.29 P.M. for five minutes.

The Deputy Speaker occupied the Chair from 11.22 AM to 11.49 A.M.

The Sabha then adjourned till 2.00 P.M. on Monday the 15th March, 2010.

CHANDIGARH
DATED 12TH March, 2010

SUMIT KUMAR
SECRETARY.